

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of August, 2016 (Advance)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
2.8.2016 Tuesday At 10.30 A.M. Generation petition	1.	25/RP/2016	NTPC	Petition for review of order dated 14.3.2016 in Petition No. 205/GT/2013 for determination of tariff of Rihand Super Thermal Power Station Stage-III (1000 MW) (on admission).
	2.	27/RP/2016	NTPC	Petition for review of order dated 31.5.2016 in Petition No. 286/GT/2014 for determination of tariff of Faridabad Gas power Station (431.586 MW) for the period from 1.4.2014 to 31.3.2019 (on admission).
	3	146/GT/2015	NLC	Petition for fixation of tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based NLC Thermal power Station II Expansion Unit-II 250 MW) for the period from actual CoD and for the station (Unit- I Unit -ii) 2X250 MW
	4.	135/GT/2015	NLC (TPL)	Petition for Fixation of tariff for 2 x 500 MW NTPL TPS (NLC Tamil Nadu Power Ltd.) for the period from the COD of Unit I and Unit II to 31.03.2019.
	5.	309/GT/2015	PPCL	Petition for true up of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014
	6.	221/GT/2015	PPCL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW Power plant of Pragati Power Corporation Limited for the period from 01-04-2014 to 31-03-2019 of current MYT
	7.	85/GT/2016	PVUNL	Petition for approval of tariff of Patratu Thermal Power Station for the period from the date of takeover i.e. 1.4.2016 to 31.3.2019.
4.8.2016 Thursday At 10.30 A.M. Generation petition	1.	3/RP/2016	GMRKEL	Petition for review of order dated 12.11.2015 in petition No. 77/GT/2013.
	2.	152/GT/2015	MPL	Determination of Annual Revenue Requirement and generation tariff for the Tariff Period from 01.04.2014 to 31.03.2019 of the 2X525 MW generating Units of Maithon Power plant.
	3.	73/MP/2016	MCCPL	Petition under Section 79 (1) (c) read with Regulations 8 and 26 of the CERC (Open Access in inter-State Transmission) Regulations, 2008
9.8.2016 Tuesday At 10.30 A.M. Miscellaneous petition	1.	77/MP/2016	CGPL	Petition under Article 13 of the Power Purchase Agreement dated 22.4.2007 4read with clause 4.7 of the competitive Bidding Guidelines and Section 79 of the Electricity Act, 2003 (On Admission).
	2.	104/MP/2016	NRSS-XXIX	Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 seeking payment of monthly transmission charges for the period starting from 7.4.2016 under the Transmission Services Agreement dated 2.1.2014 and order dated 15.7.2015 issued by the Ministry of Power entitled "Policy for Incentivizing Early Commissioning of Transmission Projects"(On admission).
	3.	105/MP/2016	OSML	Petition under Section 79 (1) of the Electricity Act, 2003 and Regulations 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.(On admission).
	4.	26/RP/2016 in 50/MP/2015	MBP (MP) L	Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the order dated 25.5.2016 in Petition No. 50/MP/2015 in the matter of revision of the mechanism for computing the escalation rate for domestic coal (payment) published by the CERC under Clause 5.6 (vi) of the Competitive Bidding Guidelines dated 19.1.2005. (On admission)
	5.	34/RP/2016 In 62/MP/2014	RPL	Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the order dated 25.5.2016 in

				Petition No. 62/MP/2014 in the matter of revision of the mechanism for computing the escalation rate for domestic coal (payment) published by the CERC under Clause 5.6 (vi) of the Competitive Bidding Guidelines dated 19.1.2005. <i>(On admission)</i>
	6.	33/RP/2016 In 173/TT/2013, IA No. 38 of 2015	EPTCL	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review and modification of the order dated 15.6.2016 passed by the Commission in Petition No. 173/TT/2013 alongwith IA No. 38 of 2015& Petition No. 111/TT/2015. <i>(On admission)</i>
	7.	126/MP/2016 along with IA No. 29 of 2016	BALCO	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 23.8.2013 (PPA) executed between the petitioner and the respondent. <i>(On admission)</i> .
	8.	51/MP/2016	BACL	Petition under Section 142 and 146 of the Electricity Act, 2003 towards payment of UI bills for the period 1.6.2011 to 30.9.2013 along with interest.
	9.	128/MP/2016	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 seeking direction to U.P. JalVidyut Nigam Limited (UPJVNL)/ respondent no.1 for filing ARR and petition for determination of O & M Charges in respect of RihandHydel Power Station (Rihand HPS) and MatatilaHydel Power Station (Matatila HPS) from 1.4.2008. <i>(On admission)</i> .
	10.	183/MP/2015	MEPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the electricity Act, 2003, for the adjudication of disputes over an increase in tariff sought by the petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees, to compensate for the increase in Clean Energy Cession coal, being a 'Change in Law' under the contracts between the petitioner and the respondents.
	11.	82/MP/2016	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for extension of Power Purchase Agreement dated 22.12.1995 with erstwhile Haryana State Electricity Board (now Haryana Power Purchase Centre) for ten (10) years beyond 31.12.2015.
	12.	312/MP/2015	MEPL	Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and Power Grid Corporation of India Limited, the Central Transmission Utility.
	13.	15/MP/2016	RSC	Petition seeking directions for preparation of UI account under-drawal against collective transactions within specified time and for payment of UI charges in terms of the Central Commission Regulations read with Regulations of the State Commission.
	14.	109/MP/2016	CWTL	Present for approval under Sections 17 (3) & 17 (4) of Electricity Act, 2003 for assignment of licence for creation of security interest in favour of Security Trustee/Lenders and other security creating documents/Financial Agreements by way of mortgage/hypothecation/assignment of mortgage properties and project assets of Chhattisgarh-WR Transmission Limited.
	15.	14/MP/2016	BSES YPL	Petition for unlawful denial to modify LTA; incorrect and improper Regional Transmission Accounting and seeking necessary directions under Section 798 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003.
	16.	117/MP/2016	BRBCL	Petition seeking Commissions permission to allow extension of period for withdrawal of start-up power and injection of infirm power for commissioning and testing including full load testing of Unit-I (250 MW) of Nabinagar TPP.
	17.	119/MP/2016	NPCL	Petition seeking Commissions permission to continue drawl of start-up power from the Southern grid as per deviation settlement mechanism till synchronization or 30.9.2016 whichever is earlier.
10.8.2016 Wednesday at 10.00 A.M.	1.	IA No. 26 of 2016 in Petition No. 94/TT/2011	GBHPPL	Interlocutory Application for recalling and setting aside the impugned order dated 2.1.2013 in Petition No. 94/TT/2011; quash invoice dated 2.7.2015; direct PGCIL to modify the BPTA dated 18.10.2007 and not to take coercive actions in terms of invoice dated 2.7.2015.

	2.	11/MP/2016	NET&SL	Petition under section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 10,19 and 23 of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 read with Regulations 110,111, 112, and 115 of the CERC (Conduct of Business) Regulations, 1999.
10.8.2016 Wednesday At 10.30 A.M. Transmission and Generation petitions	1.	29/RP/2016	PGCIL	Petition for review of order dated 29.4.2016 in Petition No. 100/TT/2014.
	2.	31/RP/2016	PGCIL	Petition for review of order dated 29.4.2016 in Petition No. 99/TT/2016.
	3.	32/RP/2016	PGCIL	Petition for review of order dated 29.4.2016 in Petition No. 58/TT/2015.
	4.	98/TT/2016	PGCIL	Petition for revision of trued up Transmission tariff for 2009-14 tariff block and Transmission tariff for 2014-19 tariff block for LILO of existing Bangalore- Salem 400 kV S/C Line at Hosur under System strengthening-XVIII in SR Grid.
	5.	97/TT/2016	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block and Transmission tariff for 2014-19 tariff block for 2 Nos Line Bays along with 2 Nos 50 MVAR line reactors MB TPS Jabalpur Station.
	6.	96/TT/2016	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block and Transmission tariff for 2014-19 tariff block for augmentations of Hosur Substation 1x315 MVA 400/220 kV transformer and associated bays .
	7.	24/RP/2016	PGCIL	Petition for review of order dated 29.4.2016 in Petition No. 58/TT/2015
	8.	266/GT/2014	APCPL	Approval for determination of tariff of Aravali Power Company private limited. IGSTPP (3X500 MW) for the period from 01.04.2014 to 31.03.2019.
	9.	437/GT/2014	APCPL	Petition for approval of tariff of Indira Gandhi Super thermal Power Station (3X500 MW) based on audited accounts as on 31.03.2014, for the period from the COD of Unit-I, i.e, 05.03.2011 to 31.03.2014.
	10.	273/GT/2014	NTPC	Petition for revision of tariff of Talcher Thermal Power Station, Station (460 MW) for 2009-14 tariff period after truing up.
	11.	334/GT/2014	NTPC	Petition for determination of tariff for Talchar Thermal Power Station Stage- I & II (1600 MW) for the period 2014-19.
	12.	130/GT/2014	NTPC	Petition for determination of tariff for Barh Super Thermal Power Station Stage-II (2x660MW) of the 1st Unit (Unit-IV) for the period 15.11.2014 to 31.3.2019.
	13.	45/GT/2016	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3 X250 MW) for the period from anticipated date of commercial operation Unit-I 21.3.2016 to 31.3.2019.
24.8.2016 Wednesday At 11.30 A.M. Transmission license & Miscellaneous Petitions	1.	36/RP/2016	NTPC	Petition for the review of order dated 27.6.2016 in petition No. 270/GT/2014 for approval of tariff of Simhadri Super Thermal Power Station Stage-I (1000 MW) for the period 1.4.2014 to 31.3.2019 (On admission) .
	2.	121/AT/2016	NKTL	Petition for adoption of transmission charges with respect to the Transmission System being established by North Karanpura Transco Limited.
	3.	116/TL/2016	NKTL	Petition for grant of transmission license with respect to the North Karanpura Transco Limited.
	4.	120/AT/2016	GPTL	Petition for adoption of transmission charges with respect to the Transmission System being established by Gurgaon-Palwal Transmission Limited.
	5.	122/TL/2016	GPTL	Petition for grant of Transmission License with respect to the Gurgaon-Palwal Transmission Limited.
	6.	112/AT/2016	WKTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System established by Warora-Kurnool Transmission Limited.
	7.	111/TL/2016	WKTL	Petition for grant of transmission licence with respect to transmission licence to Warora-Kurnool Transmission Limited.
	8.	51/MP/2016	BACL	Petition under Sections 142 and 146 of the Electricity Act,2003.

	9.	134/MP/2016	IBEL	Petition for grant of connectivity, long term access and medium term open access in inter-State transmission and related matters Regulations, 2009 read with Section 79 (1) (c) of the Electricity Act,2003 for extension of time to complete dedicated 400 kV transmission line and evacuation of power through the existing LILO till then.
24.8.2016 Wednesday At 2.30 P.M.	10.	35/RP/2016	PGCIL	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the Order dated 21/04/2016 passed in Petition No. 53/TT/2015 in the matter truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for Transmission System associated with Kudankulam Atomi Power Project in Southern Region.
	11.	24/RP/2016	PGCIL	Petition for review of order dated 29.4.2016 in Petition No. 58/TT/2015 under Section 94 of the Electricity Act,2003 read with regulations 103,111 and 114 of the CERC (Conduct of Business) Regulations,1999.

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19.8.2016